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(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 07th day of October, 2005.

Original Application No. 798 of 2005.

HON'BLE MR. K.B.S. RAJAN, MEMBER- J.

K.P. Dubey, S/o Sri M.B. Dubey,
a/a 49 years, TGT (Mathematics) at Kendriya
Vidyalaya, NHPC, Banbasa, Distt. Champawat,
Presently dismissed from service and residing at
Pratibhayan, C-119, GTB Nagar, Kareli,
Allahabad (U.P.)Applicant

PRESENT FOR THE APPLICANT : INPERSON

V E R S U S

1. Kendriya Vidyalaya Sangathan
through the Joint Commissioner
(Administration), 18, Institutional Area,
Saheed Jeet Singh Marg,
New Delhi- 110016.
2. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan
(Regional Office), Salawala,
Hathibarkala, Dehradun (Uttaranchal). Respondents

PRESENT FOR THE RESPONDENT: Sri N.P. Singh

O R D E R

This O.A has been filed with the following relief(s):

"(a). To direct the respondent No. 2 for making the final payment of the principal amount with the admissible interest on the GPF a/c No. 70512 to the applicant before the 10th July, 2005;

(b). To direct the respondent No. 2 to supply the transparent and up-to-date details of the credit and debit alongwith the entry of interest in the GPF a/c No. 70512 to the applicant."

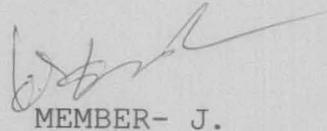
2. Vide paragraph 5 of the counter affidavit the respondents have stated that a sum of Rs. 48,266/- is on

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the credit of the applicant's GPF a/c No. 70512, which includes interest up to July, 2003 to the extant Rs. 17,600/-. The applicant submits that he would be satisfied if the disbursement of the said amount is made.

3. As the GPF amount is required to be paid immediately after the relationship between the employer and employee get terminated, the respondents ought to have immediately released the payment, which however, has not been done. The O.A is allowed to the following extant : -

"The respondents shall prepare a detailed statement of credit balance of the applicant's GPF and also issue a cheque for final amount. As the interest has been calculated only up to July, 2003 and the amount of interest lying un-credited by the respondents from August 2003 till the date of payment the credit in the fund shall be incremented by interest at the rate applicable for 2003-2004 and 2004-2005. The amount shall be paid to the individual alongwith statement within a period of 2 months from the date of communication of this order. No costs."



MEMBER- J.

/ANAND/